

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 148/09,149/09 and 150 & IA-302 of 2009

Dated : 16th May, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Reliance Infrastructure Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s): Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for MERC
Mr. Abhishek Mitra for MSEDCL

ORDER

The learned counsel for the Commission seeks some more time to file the Written Submissions.

The learned counsel for the Appellant also seeks some time to file the additional Written Submissions.

Post the matter for reporting compliance on **31.05.2011**. In the meantime, the learned counsel for the parties are directed to file their respective written Submissions after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson